

Equal Opportunities Commission

1862. DR. CHANDAN MITRA : Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Government has decided to set up an Equal Opportunities Commission (EOC);
- (b) if so, the details thereof along with its terms of references, aims and objectives;
- (c) the time by which the EOC is likely to be functional; and
- (d) the fresh steps taken by Government to ensure adequate representation of Minority communities in Government employment and educational institutions?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI) : (a) to (d): In pursuance of the Sachar Committee recommendation, the Government had set up an Expert Group to examine and determine, *inter alia*, the structure and functions of an Equal Opportunity Commission (EOC) to address the grievances of deprived groups. Based on the Expert Group Report and recommendations of Group of Ministers, the draft EOC Bill 2013 for the notified Minorities was approved by the Competent Authority in February, 2014 for placing the Bill before the Parliament. In the meantime, with the formation of the new Government at the Centre in May 2014, this matter needs consultations afresh as per the extant instructions. Divergent views have been received from various Ministries and further examination is needed in consultation with Ministry of Law & Justice.

However, Department of Personnel & Training, Government of India, in July 2007, has issued guidelines to all the appointing authorities for giving special consideration to minorities for recruitment in Government, Public Sector Undertakings, etc.

Holding of meetings on 15-points programme

†1863. SHRI ASHK ALI TAK : Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the names of the States and the details of their meetings held on 15-points programme during the last two years; and
- (b) the names of the States where these meetings have not been held in the prescribed time from following the directives of the Central Government?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI) : (a) and (b) As per the guidelines for implementation of Prime Minister's New 15 Point Programme for the Welfare of Minorities (PM's New 15 PP), States/Union Territories (UTs) are required to constitute a State Level Committee (SLC) for implementation of the PM's New 15 PP headed by the Chief Secretary. The SLC should meet at least once every quarter. Similarly, at the district level, a District Level Committee for implementation of the PM's New 15 PP is constituted headed by Collector/Deputy Commissioner.

As per the information made available by the States/UTs up to 31.12.2014, the details of the States/UTs, which have either conducted SLC meetings during the last two years (2013 and 2014) or in the process of conducting the same are given in the Statement. (See below).

Statement

The details of the States/UTs, which have either conducted SLC meetings during the last two years (2013 and 2014) or in the process of conducting the same

Sl. N.	Name of State/UT	Dates of SLC meetings
1.	Andhra Pradesh	28-10-2014
2.	Arunachal Pradesh	11-01-2013, 18-03-2013, 26-07-2013, 15-11-2013, and 03-03-2014
3.	Assam	29-04-2013 and 12-12-2014
4.	Bihar	19-01-2013, 28-09-2013 and 17-02-2014
5.	Chhattisgarh	22-07-2013
6.	Goa	--
7.	Gujarat	The State Government of Gujarat has informed that the State/Government has not constituted the monitoring committees at / State/District Levels. They have constituted one committee under the chairpersonship of Finance Minister.
8.	Haryana	09-10-2013 and 17-09-2013
9.	Himachal Pradesh	02-09-2014
10.	Jammu and Kashmir	22-03-2013

Sl.N.	Name of State/UT	Dates of SLC meetings
11.	Jharkhand	24-06-2014, 08-07-2014 and 12-08-2014
12.	Karnataka	29-01-2013, 20-01-2014 and 04-06-2014
13.	Kerala	28-05-2013 and 26-11-2013
14.	Madhya Pradesh	01-07-2013, 22-07-2013 and 27-08-2013
15.	Maharashtra	16-12-2013
16.	Manipur	22-02-2013, 19-03-2014 and 30-08-2014
17.	Meghalaya	18-07-2013, 19-09-2014 and 17-11-2014
18.	Mizoram	State Level Committee has been constituted on 07-12-2009. The information about dates of SLC meeting is not available.
19.	Nagaland	15-11-2013
20.	Odisha	19-08-2013
21.	Punjab	12-07-2013
22.	Rajasthan	12-04-2014
23.	Sikkim	30-05-2013
24.	Tamil Nadu	—
25.	Tripura	05-08-2013 and 06-01-2014
26.	Uttar Pradesh	28-12-2013
27.	Uttarakhand	24-10-2013 and 08-12-2014
28.	West Bengal	25-04-2013 and 24-12-2013
29.	Andaman and Nicobar Islands	The State Level Committee has been constituted on 07-11-2013. However, no such meeting of SLC has been conducted.
30.	Chandigarh	26-03-2013 and 16-12-2013
31.	Daman and Diu	03-01-2013
32.	Dadra and Nagar Haveli	15-02-2013 and 17-12-2013
33.	Delhi	—
34.	Lakshadweep	—
35.	Puducherry	—